

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/55/ (IB)/2017  
NAME OF THE PETITIONER(S) : CHEMCROWN EXPORTS LTD  
NAME OF THE RESPONDENT(S) : ZARAAS SHOES PVT LTD  
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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P. SRI GANESH Representing for M/s. S. SOUNDARARAJAN.	Representing Operational Creditors		
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**ORDER**

Counsel for petitioner present. As per the direction of this Bench dated 20.06.2017, the counsel for petitioner sent a private notice but the same has been returned with an endorsement "no such company is at this address". Counsel for petitioner is directed to serve notice on the Corporate Debtor by way of newspaper publication one in English and another in vernacular language having wide circulation in the area where Registered Office of the Company is situated. He is also directed to comply with the provisions of section 9 (3)(b) and (c) of I&B Code, 2016 within seven days. Put up on **28.07.2017 at 10.30 A.M.**

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)